

### National Waterway No. 2

1392. DR. PRABIN CHANDRA SARMA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have undertaken a study on the development of inland water transport facilities in National Waterway No. 2 (the Brahmaputra);

(b) if so, the finding thereof;

(c) the action proposed to be taken by the Government on these findings;

(d) whether the Government propose to procure hover-craft for cargo transportation on National Waterway No. 2; and

(e) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). Yes, Sir. A study was carried out during 1990 by the Inland Waterways Authority of India (IWA) through a consultant to identify the development to be carried out on the river Brahmaputra. This project report recommended development of river Brahmaputra for navigation in 4 phases depending upon traffic projections. The development includes maintenance of fairway, provision of cargo handling facilities including terminals etc. The declared stretch is being developed for shipping and navigation accordingly, in consonance with traffic.

(d) No, Sir.

(e) Does not arise.

### Edible and Synthetic Colours

1393. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Union Government have since examined the report of the Technical Committee concerning the ban on the use of edible colours in the preparation of traditional sweets;

(b) if so, the details thereof;

(c) whether the Ministry have issued any directions in this regard to Ministry of Food Processing Industries;

(d) if so, the details thereof;

(e) whether FPI are yet to implement the directions issued in this regard; and

(f) if so, the reasons for delay?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Yes, Sir. The main recommendations of the Expert Group are :

- All the permitted synthetic colours, under Rules, may be considered safe provided these are consumed within the prescribed acceptable daily intake limits;

- Keeping in mind the international development in the food processing sector there is a need for indepth examination of the provisions relating to the use of synthetic colours in food items.

(c) No, Sir.

(d) to (f). Do not arise.

[Translation]

### Child Welfare

1394. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn towards the statement of Prof. Winer that in India, the reasons for not investing money in child welfare is not poverty but caste prejudices and values of the policy makers of the country; and

(b) if so, the reaction of the Government thereto and measures being taken by the Government to remove these obstacles?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) Constitutional and legal provisions do not permit caste prejudices and values to play a role in Government policy making. The National Policy for Children (1974) makes a special provision to ensure equality of opportunity, special assistance to be provided to all children belonging to weaker sections of the society, such as children belonging to the Scheduled Castes and Scheduled Tribes and those belonging to the economically weaker sections. Therefore, the child welfare schemes and measures have been accordingly formulated for implementation.

### Kendriya Vidyalayas

1395. SHRI MAHESH KUMAR M. ANODIA :  
SHRI RAJESH RANJAN ALIAS PAPPU  
YADAV :  
SHRI KASHIRAM RANA :  
SHRI TARACHAND BHAGORA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Kendriya Vidyalayas in States at present, State-wise;

(b) the locations in Gujarat where Kendriya Vidyalayas are proposed to be opened during 1996-97;

(c) whether Government have received any proposal from the State Governments for opening of more Kendriya Vidyalayas during the year 1995-96 and upto June 30, 1996; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
(a) Statement-I showing State-wise number of Kendriya Vidyalayas.

(b) No Kendriya Vidyalaya is proposed to be opened in Gujarat during 1996-97.

(c) and (d). Yes, Sir. State-wise number of proposals received by Kendriya Vidyalaya Sangathan is enclosed as a statement-II.

#### STATEMENT-I

##### State-wise distribution of Kendriya Vidyalayas

S. No.	Name of States/UTs	Number of Kendriya Vidyalayas
1	2	3
1.	Andhra Pradesh	44
2.	Assam	48
3.	Bihar	57
4.	Gujarat	41
5.	Haryana	25
6.	Himachal Pradesh	18
7.	Jammu & Kashmir	26
8.	Karnataka	28
9.	Kerala	25
10.	Madhya Pradesh	91
11.	Maharashtra	54
12.	Manipur	05
13.	Meghalaya	07
14.	Nagaland	06
15.	Orissa	30
16.	Punjab	36
17.	Rajasthan	52
18.	Sikkim	01
19.	Tamilnadu	29
20.	Tripura	05
21.	Uttar Pradesh	119
22.	West Bengal	48
23.	A&N Island, Port Blair	03
24.	Arunachal Pradesh	10
25.	Chandigarh	06
26.	Delhi	34
27.	Goa, Div. Daman	05
28.	Pondicherry	02
29.	Mizoram	01
<b>Total</b>		<b>856</b>

1	2	3
<b>Outside India :</b>		
30.	Moscow (Russia)	01
31.	Nepal (Kathmandu)	01
<b>Total</b>		<b>858</b>

#### STATEMENT-II

State wise number of proposals received from State Govt. for opening of Kendriya Vidyalayas which have not been finalised

S.No.	Name of State	Proposal received by K.V.S.
1.	Andhra Pradesh	04
2.	Assam	01
3.	Bihar	17
4.	Gujarat	02
5.	Haryana	04
6.	Himachal Pradesh	12
7.	Jammu & Kashmir	01
8.	Karnataka	03
9.	Kerala	10
10.	Madhya Pradesh	32
11.	Maharashtra	02
12.	Orissa	07
13.	Punjab	04
14.	Rajasthan	08
15.	Tamil Nadu	01
16.	Uttar Pradesh	21
17.	West Bengal	05
18.	Meghalaya	01

[English]

#### National Health Corpus Fund

1396. DR. T. SUBBARAMI REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have a proposal to set up a National Health Corpus Fund to provide free medical facilities to the poor, who suffer from chronic ailments, on the lines of the Karnataka model;

(b) if so, whether the Government have since considered the proposal;

(c) whether the proposal has been successful in Karnataka; and

(d) if so, the time by which the same is likely to be introduced in the remaining states and Union Territories?